

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2754  
ANSWERED ON:15.03.2001  
CONTRACT WORKERS ENGAGING IN CONCOR  
ARUN KUMAR

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Government are aware that the Container Corporation of India (CONCOR) has engaged contract workers in perennial nature of work as well as prohibited category work and the labour laws being violated deliberately;
- (b) whether the Government have received any complaint in this regard;
- (c) if so, the steps taken by the Government thereon; and
- (d) the reasons for not regularizing contract workers working in prohibited categories on roll of principal employer (CONCOR)?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH )

- (a) The Government is not aware of any substantiated complaint in this regard.
- (b) & (c) A reference from Ministry of Labour in this regard, was received and the matter was enquired into but the complaint was not proved.
- (c) Does not arise.